

NATIONAL COMPANY LAW TRIBUNAL

GUWAHATI BENCH: GUWAHATI

I. A. No.02 of 2016
&
I.A. No.03 of 2017
IN
T. P. No.22/397/398/GB/2016
(Arising out of C. P. No.205 OF 2015)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Ram Swaroop Joshi & others ...Applicants/Petitioners
-versus-
Buildworth Pvt. Ltd. & others ... Non-applicants/Respondents

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Petitioners: Mr. Dhruva Ghosh, Senior Advocate
Ms. Neha Somani, PCS

For the Applicants/Respondents: Mr. Rakesh Sarmah, Advocate

Order delivered on 17-01-2018

ORDER

Per Hon'ble Mr. Justice P. K. Saikia, Member (J):

T.P. No.22/397/398/GB/2016

The petitioners are represented before this Bench today by Mr. Dhruva Ghosh, learned Senior Advocate and Ms. Neha Somani, PCS. Mr. Rakesh Sarmah, learned Advocate appears before this Bench today representing the respondents.

2. Mr. Ghosh, learned counsel, has advanced arguments on behalf of the petitioners. However, the arguments advanced from the side of the petitioners remain inconclusive today. Therefore, the learned counsel for the petitioners has prayed that the matter may be adjourned for some other date. Mr. Rakesh Sarmah, learned counsel for the respondents submits that he has no objection in granting adjournment sought for.

4. In view of above, list this matter on **16th February, 2018** for further hearing.

I. A. No.02 of 2016

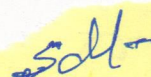
5. Mr. Dhruba Ghosh, learned Senior Advocate and Ms. Neha Somani, PCS appear before this Bench today representing the applicants/petitioners. It has been submitted that the statements of account for the period October – November, 2017 have been furnished to them through e-mail, which they have received today only and, therefore, they need some time to respond to the statements made therein. The non-applicants/respondents are represented by Mr. Rakesh Sarmah, learned counsel.

6. List this matter on 16-02-2018 along with T.P. No.22/397/398/GB/2016.

I.A.No.03 of 2017

7. The applicants/respondents are represented by Mr. Rakesh Sarmah, learned Advocate and the non-applicants/petitioners are represented by Mr. Dhruba Ghosh, learned Senior Advocate and Ms. Neha Somani, PCS.

8. In view of the above order passed in T.P. No.22/397/398/2016 and I.A. No.02 of 2016, list this matter on **16-02-2018 for further hearing.**



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati the 17th January, 2018
Deka/17-01-2018